

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 03rd day of December, 2004.

Original Application No. 1466 of 2004.

Hon'ble Mrs. Meera Chhibber, Member- J.
Hon'ble Mrs. Roli Srivastava, Member- A.

J.P. Gupta a/a 46 years, S/o Late Vidya Chand Gupta
R/o SA/17/128-P18, Ganpat Nagar Colony, Varanasi.

.....Applicant

Counsel for the applicant :- Sri K.K. Mishra

V E R S U S

1. Union of India through Secretary,
M/o Statistics & Programme Implementation,
Sardar Patel Bhawan, Parliament Street, New Delhi.
2. Dy. Director General, M/o Statistics & Programme
Implementation, National Sample Survey Organisation,
(Field Operation Division), East Block No. 6, Floor 4-7,
R.K. Puram, New Delhi.
3. Dy. Director, M/o Statistics & Programme Implementation,
National Sample Survey Organisation, Regional Office,
38-A, Sardar Patel Marg, Civil Lines, Allahabad.
4. V.P. Srivastava through D.D.S, M/o Statistics & Programme
Implementation, National Sample Survey Organisation,
(Field Operation Division), East Block No. 6,
Floor 4-7, R.K. Puram, New Delhi.

.....Respondents

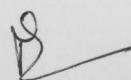
Counsel for the respondents :-Sri Saumitra Singh

O R D E R

By Hon'ble Mrs. Meera Chhibber, JM.

By this O.A applicant has sought the following relief(s):

- i) This court may graciously be pleased to quash the impugned order dt. 25.05.2004 qua the applicant.
- ii) The Tribunal be pleased to direct the respondents



to re-fix the seniority of the applicant in accordance with earlier seniority and place the applicant above to respondent No. 4 which is his original position.

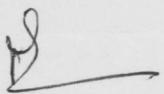
iii) The Tribunal be pleased to direct the respondents to consider the applicant for absorption and appointment in the Statistical Investigator Gr.III on the basis of running in the same pay scale.

2. It is submitted by the applicant that he has already given representation on 30.04.2004 (Annexure- 3) followed by another representation dated 24.09.2004 but till date respondents have not given any reply. Therefore, he had no other option but to file the present O.A. Since the respondents ^{even if} have not ^{replied} _{replied} the representation of the applicant, therefore, we feel ends of justice would be met if this O.A is disposed of at the admission stage ^{if} _{without} going in to the merits of the case by directing the respondents to consider and decide the applicant's representation by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order under intimation to the applicant.

3. O.A is disposed of accordingly with no order as to costs.



Member- A.



Member- J.

/Anand/